

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**CP No. 571/241/HDB/2019
AND**

**IA(CA) 12/2024 & Miscellaneous Application/4/2021 in CP No. 571/241/HDB/2019
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mrs. Arpita Singh

...Petitioner

AND

Shivas Autocomp Procurements India Pvt Ltd & 4 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 571/241/HDB/2019

Pleadings completed. For hearing as a last chance, matter adjourned to 25.04.2024.

IA(CA) 12/2024

Learned Counsel Mr Maharshi Viswaraj, for applicant present physically

Proof of service filed as per the same proof of service of notice served to Respondent Nos 1,2,3,4 and 6 got delivered through post. Notice to Respondent No 5 returned un-served with an endorsement "addressee left without instructions". All the respondents called absent.

Learned Counsel Mr G Bhupesh, present and states that he has been instructed to appear on behalf of the respondent no.1 and prays time for filing Vakalat and Counter.

Learned Counsel Mr Ravi Krishnakanth, for Respondent No.7 present through Video Conference.

Learned Counsel Ms Padmaka Kalyani, for Respondent No.4 who is already on record.

For filing counters by all the respondent within two weeks and rejoinder if any within a week thereafter. Matter adjourned to 25.04.2024.

Miscellaneous Application/4/2021

Learned Counsel Mr Maharshi Viswaraj, for applicant present physically.

Learned counsel for applicant reports not ready.

At request of the learned counsel for the applicant, matter adjourned to 25.04.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)